

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 793 of 2019

IN THE MATTER OF:

M/s Baba Jagta Shuttering Store

...Appellant

Vs

PND Infrastructure Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Sandeepan Pathak, Mr. Siddharth Bhargava
and Mr. Sumit Kumar Gaur, Advocates**

For Respondents:

ORDER

05.08.2019 Learned Counsel for the Appellant states that there is delay of 15 days in filing the appeal.

It is stated by the learned Counsel of the Appellant that he is one of the Operational Creditors and the Resolution Plan of PND Infrastructure Pvt. Ltd. has been accepted by the Tribunal. According to the learned Counsel PND Infrastructure Pvt. Ltd. should not have been permitted to submit Resolution Plan in view of provision of Section 29A(j) of Insolvency and Bankruptcy Code, 2016.

List the present appeal to consider (1) the delay condonation application as well as (2) for Admission as Fresh Case on **16th August, 2019**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)